

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5813
ANSWERED ON:08.09.2011
RELEASE OF FUNDS TO PANCHAYATS
Kanubhai Patel Jayshreeben

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government releases the programme funds for MGNREGS, IAY, SGSY, DRDA directly to the District Panchayats;
- (b) if so, the details and the reasons therefor;
- (c) whether it is inappropriate on the part of the Union Government to bypass the State Government while releasing the funds;
- (d) if so, whether the Government is considering revision of the procedure of fund transfer to the State Government: and
- (e) if so, the time by which the Government proposes amendments in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

- (a) & (b): The Ministry of Rural Development releases the Central Share of funds to the District Rural Development Agency/Zila Parishad under the schemes of Indira Awas Yojana, Swarnjayanti Gram Swarozgar Yojana and District Rural Development Agency Administration. The fund under Mahatma Gandhi National Rural Employment Guarantee Act is released to the District Rural Development Agency of those States, where the State Employment Guarantee Fund (SEGF) has not been created by them.
- (c): No, Sir. The present release mechanism is in accordance with the Programme Guidelines.
- (d) & (e): No, Sir The Ministry of Rural Development is not considering revision of the procedure of fund transfer to the State Government at present.